

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 29th APRIL, 2024, 10:30 A.M.

**IA/6/GB/2020
Cont. A/2/GB/2023
In CP/02/GB/2019**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	Dr. (Mrs.) Natasha Gohain Vs M/s G.M. Hospital Pvt. Ltd. 2. Smt. Atsunpla F. Gohain & 3. Mr. Bimal Ch. Deori
Under Section	U/s 213 of the Companies Act, 2013

For Petitioner (s) :Mr. B. Debnath, PCS
: Mr. J. Roy, Adv.

For Respondent (s) : Mr. P. P. Dutta, Adv. for R-1 & 2
: Mr. P. P. Das, Adv. for R-3
: Mr. Bimal Ch. Deori in person
: Ms. Smt. Atsunpla F. Gohain R-2 in person

ORDER

Cont.A/2/GB/2023

Ld. Authorized Representative Mr. B. Debnath, appears for the Petitioner. R-2 and R-3 appeared in person. The Ld. Counsel appearing for R-1 and R-2 brought to the notice of this Tribunal that they have preferred an appeal yesterday, i.e., on 28.04.2024 *vide* filing no. 9910122/04803/2024 before the Hon'ble NCLAT against the order passed by this Tribunal dated 22.03.2024 and requested time for obtaining appropriate stay. They further submit that they are in the process of compliance with regard to intimation about the change of the nominee of R-3.

List this mater on **14.05.2024** with an understanding that either the Respondents shall get a stay order from the Hon'ble NCLAT or shall comply with the order of this Tribunal in case if they are not able to get a stay from the Hon'ble NCLAT.

Pages 1 of 2

IA/6/GB/2020

In view of the order passed today in the Cont. A/2/GB/2023, matter adjourned to **14.05.2024**.

CP/02/GB/2019

In view of the order passed today in the Cont. A/2/GB/2023, matter adjourned to **14.05.2024**

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
H.V. Subba Rao
Member (Judicial)